

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

36

C.P No. 245/(MAH)/2017
M.A. No. 517/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES: Parmanand Tahilram Kewalramani & Anr.
V/s.

Kaizen Global Services (Inida) Pvt. Ltd. & Ors

SECTION OF THE COMPANIES ACT: 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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	M. S. Bhargwaj or V.P. Verma	Adv. for Respondent	
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V. Nallaseenapathy

ORDER

MA 517/2017 in CP No.245/ 241-242/NCLT/MB/MAH/2017

On the MA 517/2017 filed by the Petitioners for amendment of the Company petition owing to subsequent facts come into existence after filing the Company petition, since the Respondent side has candidly come forward for this amendment application being allowed by this Bench by enabling the Respondent side to file their reply to the amended Company Petition, this Bench hereby allows the amendment application with liberty to the Respondents to file their reply to the amended company petition within three weeks hereof and rejoinder, if any, within three weeks thereof.

List this matter on 2.2.2018.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)